

1	2	3	4	5
12.	Bank of India	215	156	158
		*11	*04	
13.	Bank of Maharashtra	50	31	34
14.	Canara Bank	217	167	213
15.	Central Bank of India	130	73	142
16.	Corporation Bank	38	23	23
17.	Dena Bank	22	14	27
18.	Indian Bank	60	37	34
19.	Indian Overseas Bank	71	43	49
20.	Oriental Bank of Commerce	14	12	30
21.	Punjab National Bank	118	56	66
22.	Punjab & Sind Bank	17	17	24
23.	Syndicate Bank	103	109	154
24.	Union Bank of India	39	59	79
25.	United Bank of India	43	40	33
26.	UCO Bank	58	74	39
27.	Vijaya Bank	32	39	28
<b>Total</b>		<b>2266</b>	<b>1890</b>	<b>1954</b>

\*\* Outside India

(Data Provisional)

**Violation of Guidelines by Private Sector Banks**

2814. SHRI JANG BAHADUR SINGH PATAL: Will the Minister of FINANCE be pleased to state:

(a) whether the Ministry had written to the RBI in March, 1997 to ascertain if certain private sector banks have violated the RBI guideline regulations;

(b) if so, whether the RBI has looked into the matter and the outcome thereof; and

(c) the action taken by the Govt. thereon?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATPAL MAHARAJ): (a) whenever complaints are received relating to violation of guidelines/regulations by private sector banks, they are forwarded to Reserve Bank of India (RBI), which is the regulator for the banking industry.

(b) and (c) According to RBI, they have taken steps to evolve a system whereby an alert mechanism for monitoring compliance to RBI/Government directive, by the banking system is ensured. Furthermore, after the constitution of the Board for Financial Supervision (BFS), RBI have developed a focused system of banking supervision.

**Scams by Indian Banks in Foreign Countries**

2815. SHRIMATI LAKSHMI PANABAKA: Will the Minister of FINANCE be pleased to state:

(a) whether all the 28 nationalised banks including the branches of Indian banks operating in foreign countries are involved in Banks' scams;

(b) if so, whether the Prime Minister had issued directions to all the concerned to enquire into all the bank's scams;

(c) if so, the total number of enquiry reports against the banks so far submitted to the Govt.; and

(d) the total amount involved both in India and abroad and what action has been taken against those held responsible?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATPAL MAHARAJ):(a) and (d) The information relating to number of frauds detected in public sector banks including their overseas branches, amount involved and action taken against delinquent employees for their involvement in frauds during the years 1994, 1995 and 1996 is given below:

	1994	1995	1996
(i) Number of frauds	2266	1890	1954
(ii) Amounts involved (Rs. in lakhs)	20007.88	11551.12	31937.63
	+Uganda Shillings 9844000		
(iii) No. of employees convicted	50	33	46
(iv) No. of employees awarded major/minor penalty	1248	1160	1207
(v) No. of employees dismissed/discharged/removed	360	301	331

(b) Prime Minister has not issued any instructions to any investigating agency looking into the various scams.

(c) Does not arise.

#### Directive of Prosecution of Senior Bank Officials

2816. PROF. P.J. KURIEN: Will the Minister of FINANCE be pleased to state:

(a) whether Finance Ministry has issued a directive prohibiting prosecution of senior bank officials without prior sanction;

(b) if so, the details thereof and the reasons therefor;

(c) the number and details of requests pending with the Finance Ministry for prosecution; and

(d) the details of sanction already given for prosecution?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATPAL MAHARAJ): (a) No, Sir. However, under Section 197 of Criminal Procedure Code, no Court shall take cognizance of an offence by a public servant not removable from his office save by or with the sanction of the Government except with the previous sanction of the Central Government or the State Government concerned employing him at the time of alleged commission of the offence.

(b) Does not arise.

(c) and (d) According to information readily available, during the year 1997, in one case relating to a former whole time Director of a nationalised bank, sanction for prosecution has been communicated to Central Bureau of Investigation (CBI). As on date, there is one case relating to a retired whole time Director of a nationalised bank pending for sanction for prosecution and necessary action has been initiated to process the request of CBI.

#### Payments of Dividend

2817. SHRI PRAKASH VISHWANATH PRANJPE:

SHRI ANANT GANGARAM GEETE:

SHRI MADHUKAR SARPOTDAR:

Will the Minister of FINANCE be pleased to state:

(a) whether the Government propose to provide statutory mechanism with corporate accountability to enforce mandatory payment of the dividends with the stipulated period including follow up action for payment of dividends which remain unpaid after reconciliation of dividend payment accounts;

(b) if so, the details thereof; and

(c) the amount of unclaimed dividend transferred to General Revenue Account of the Central Government under section 205A of the Companies Act during the last three financial years?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATPAL MAHARAJ): (a) and (b) There is already a statutory mechanism provided in the Companies Act, 1956 for expeditious payment of dividend to the shareholders vide Section 205A of Companies Act, 1956. Section 207 of the said Act stipulates that where a dividend has been declared by a company but it has not been paid, or the warrant in respect thereof has not been posted, within 42 days from the date of declaration, to any shareholder entitled to the payment of the dividend, every director of the company shall, if he is knowingly a party to the default, be punishable with simple imprisonment for a term which may extend to seven days and shall also be liable to fine.

The Companies Bill which is expected to be introduced during this Session will contain provisions to further safeguard the interests of investors.

(c) The unclaimed dividend transferred to General Revenue Account during last three years is as follows:

	Year	Amount
1.	1994-95	Rs. 14,11,86,403/-
2.	1995-96	Rs. 17,47,35,388/-
3.	1996-97	Rs. 21,37,80,357/-